

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II,
SECTION-3, SUB SECTION (ii)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

**NOTIFICATION No. 24 (RE-2005)/2004-2009
NEW DELHI, DATED 31st August'2005**

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central government hereby makes the following amendments:-

1. In sub-paragraph 6.8(a) as amended vide Notification No. 10 dated 24th June' 2005, the third sentence viz “No DTA sale at concessional duty shall be permissible in respect of motor cars, alcoholic liquors, books, tea (except instant tea), pepper & pepper products and such other items as may be notified from time to time. Such DTA sale shall also not be permissible to units engaged in the activities of packaging / labeling / segregation / refrigeration /compacting/ micronisation/ pulverization/ granulation/ conversion of monohydrate form of chemical to anhydrous form or vice-versa shall be amended to read as “No DTA sale at concessional duty shall be permissible in respect of motor cars, alcoholic liquors, tea (except instant tea), pepper & pepper products, **marble** and such other items as may be notified from time to time. Such DTA sale shall also not be permissible to units engaged in the activities of packaging / labeling / segregation / refrigeration /compacting/ micronisation/ pulverization/ granulation/ conversion of monohydrate form of chemical to anhydrous form or vice-versa.”
2. **Sub-Paragraph 6.8(h) as amended vide Notification No. 2 dated 13.6.2005 shall be amended as under:-**

“EOU/EHTP/STP/BTP units may sell finished products except Pepper & Pepper products and **Marble**, which are freely importable under the Policy in the DTA under intimation to the Development Commissioner against payment of full duties provided they have achieved the positive NFE”.

This issues in Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
Ex. Officio Additional Secretary to the Government of India

(Issued from F. No. 01/53/8/75/AM02/K-7/ILS)